FORM A

PUBLIC ANNOUNCEMENT

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF SYBLY INDUSTRIES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Sybly Industries Limited
2.	Date of incorporation of corporate debtor	02/05/1988
3.	Authority under which corporate debtor is incorporated/registered	ROC, Uttar Pradesh II
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	L17111UP1988PLC009594
5.	Address of the registered office and principal office (if any) of corporate debtor	Pawan Puri, Muradnagar, Ghaziabad, Uttar Pradesh – 201206
6.	Insolvency commencement date in respect of corporate debtor	27.10.2026 (Order Uploaded on 30.10.2026)
7.	Estimated date of closure of insolvency resolution process	25.04.2027
8.	Name and registration number of the in solvency professional acting as interim resolution professional	Mohit Goyal IBBI/IPA-001/IP-P-02395/2021-2022/13636
9.	Address and e-mail of the interim resolution professional, as registered with the Board	17 LGF, Defence Enclave, Vikas Marg, East Delhi, Delhi-110092 camohitgoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17 LGF, Defence Enclave, Vikas Marg, East Delhi, Delhi-110092 cirp.sybly@gmail.com
11.	Last date for submission of claims	13.11.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the **National Company Law Tribunal, Allahabad Bench, Prayagraj** has ordered the commencement of a corporate insolvency resolution process of the **Sybly Industries Limited** on **27.10.2026 (Order Uploaded on 30.10.2026)**.

The creditors of **Sybly Industries Limited**, are hereby called upon to submit their claims with proof on or before **13.11.2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties**.

Sd/-
Mohit Goyal
Interim Resolution Professional
01.11.2026, Delhi

Hinduja Housing Finance Ltd.

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and **Branch office:** at F8, first floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance.com

CCM: Vikas Sharma - 8010807243 | CCM: Sushain - 8377818432
ACM: Sushant Talwar - 8882667796 | RLM: Nitish Garg - 7827524010
CLM: Brajesh Gupta - 8881189541

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.
The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **HINDUJA HOUSING FINANCE LIMITED** for an mount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	LAN Nos. / Name of Borrowers / Guarantors & Address	Demand Notice Date / Date of Possession	Total Amount Outstanding
1.	DL/DEL/LXND/A000002247, **Mr. Vinod Kashyap, Mrs. Aabha Vinod,** House 302, Raj Nagar Extension, Near Gulmohar Park, Metro, Ghaziabad, Uttar Pradesh, India - 201009	**01-06-2026 / 26-10-2026 Symbolic**	Rs. 3588850/- as on 25-09-2026 plus interest thereon
	Description of Property: Flat Bearing No. E-1404 on 144 Floor admeasuring 1350 Sq. Ft. i.e. 125.42 Sq. Meters, in Project known as "T HOMES PHASE 1 buit on plot No 3 No. 3/SP-03, Situated in Sector-3, Siddharth Vihar, Tehsil & District Ghaziabad (UP)- 201009. Boundaries as per deed: East : Road 24 Meter Wide, West : Plot No. 3/SP-02, North : Road 50 Meter Wide, South : Plot No. 3/SP-04.		
2.	DL/SHL/LJPT/A000000093, **Mr. Anuj Sharma, Mrs. Ritu Sharma,** Flat No 2955 Tower-3B, Golf Link NH-24, Near Columbia Asia Hospital Mehrauli Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201002.	**20-06-2026 / 26-10-2026 Symbolic**	Rs. 2642614/- as on 25-09-2026 plus interest thereon
	Description of Property: All that piece and parcel of Apartment Bearing No. 2955, Building/ Tower-3B on 29th Floor area measuring 1135 sqft part of Khasra No. 278 to 281, 366 to 398 and 589 to 591 situated at Village Mehrauli Colony Known as Golf Links NH-24 Paragana Dasna Tehsil and District Ghaziabad, Uttar Pradesh. Boundries as per Sale deed : North:- Flat No. 2955, Entry/Road, South:- Lift/Staircase, East:- Flat No. 2956, West:- Flat No. 2954.		

Date: 01.11.2026, Place: Ghaziabad **Authorised Officer, Hinduja Housing Finance Limited**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SYBLY INDUSTRIES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Sybly Industries Limited
2.	Date of incorporation of corporate debtor	02/05/1988
3.	Authority under which corporate debtor is incorporated/registered	ROC, Uttar Pradesh II
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	L17111UP1988PLC009594
5.	Address of the registered office and principal office (if any) of corporate debtor	Pawan Puri, Muradnagar, Ghaziabad, Uttar Pradesh – 201206
6.	Insolvency commencement date in respect of corporate debtor	27.10.2026 (Order Uploaded on 30.10.2026)
7.	Estimated date of closure of insolvency resolution process	25.04.2027
8.	Name and registration number of the in solvency professional acting as interim resolution professional	Mohit Goyal IBBI/IPA-001/IP-P-02395/2021-2022/13636
9.	Address and e-mail of the interim resolution professional, as registered with the Board	17 LGF, Defence Enclave, Vikas Marg, East Delhi, Delhi-110092 camohitgoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17 LGF, Defence Enclave, Vikas Marg, East Delhi, Delhi-110092 cirp.sybly@gmail.com
11.	Last date for submission of claims	13.11.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the **National Company Law Tribunal, Allahabad Bench, Prayagraj** has ordered the commencement of a corporate insolvency resolution process of the **Sybly Industries Limited** on **27.10.2026 (Order Uploaded on 30.10.2026)**.
The creditors of **Sybly Industries Limited**, are hereby called upon to submit their claims with proof on or before **13.11.2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties**.

Sd/-
Mohit Goyal
Interim Resolution Professional
01.11.2026, Delhi

Piramal Finance

PIRAMAL FINANCE LTD. CIN : L64910MH1984PLC032639
Registered Office: Unit No.-601,6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 –T +91 22 3802 4000
Branch Office: Plot No-6, Block A , Sector-2, Noida, U.P-201 301.
Contact Person: 1. Piramal Finance Ltd - 022-69482444

E-Auction Sale Notice – Subsequent Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd.) under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis'**, Particulars of which are given below:

Loan Code/Branch / Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (31-10-2026)
Loan Code No.: 197GUR34467, Gurugram - MG Road (Branch), ANAND SINGH NEGI (Borrower)	Dt: 28-07-2022, Rs. 1615795/-, (Rs. Sixteen lakh Fifteen Thousand Seven Hundred Ninety Five Only)	All The Piece And Parcel Of The Property Having An Extent :- H/flat No.377 , Floor No. 4th , Pocket - B-1 , Sector. Bakkarwala , Village . New Delhi Delhi Delhi :- 110026.	Rs. 1810260/-, (Rs. Eighteen lakh Ten Thousand Two Hundred Sixty Only)	Rs. 181026/-, (Rs.One lakh Eighty One Thousand Twenty Six Only)	Rs.2985995.29/-, (Rs.Twenty Nine lakh Eighty Five Thousand Nine Hundred Ninety Five Only and Twenty Nine Paise)
Loan Code No.: 25400000102, Delhi - Pitampura (Branch), Ashok , (Borrower), Laxmi (Co Borrower 1)	Dt: 12-05-2021, Rs. 1309438/-, (Rs. Thirteen lakh Nine Thousand Four Hundred Thirty Eight Only)	All The piece and Parcel of the Property having an extent :- Property No. Rz-19, 3rd Floor, Rear Rhs NA Eastern Side Portion, Khasra No. 651 Eastern Side Portion, Khasra No. 651 Gali No. 04, Indra Park, Vill Default Delhi IN 110045 Boundaries As :- North :- Gali West :- Western side portion of the building East :- RZ-8/K South :- Front portion of the building thereafter	Rs. 1350108/-, (Rs. Thirteen lakh Fifty Thousand One Hundred Eight Only)	Rs.135010.8/-, (Rs.One lakh Thirty Five Thousand Ten Only and Eighty Paise)	Rs. 1953461.37/-, (Rs.Nineteen lakh Fifty Three Thousand Four Hundred Sixty One Only and Thirty Seven Paise)
Loan Code No.: 19000001445, Ghaziabad (Branch), Sokat Ali (Borrower), Nasreem N (Co Borrower 1)	Dt: 20-02-2020, Rs. 1097062/-, (Rs. Ten lakh Ninety Seven Thousand Sixty Two Only)	All The piece and Parcel of the Property having an extent :- Flat No 207 First floor Back Side LIG NA Plot no A- 1/5 Plot no A- 1/5 DLF Ankur Vihar Ghaziabad Uttar Pradesh IN 201010 Boundaries As :- North:- other land West:- other property East:-plot no 1/6 South:- Road/plot no a-1/4	Rs. 831600/-, (Rs. Eight lakh Thirty One Thousand Six Hundred Only)	Rs. 83160/-, (Rs.Eighty Three Thousand One Hundred Sixty Only)	Rs. 2620515.53/-, (Rs.Twenty Six lakh Twenty Thousand Five Hundred Fifteen Only and Fifty Three Paise)
Loan Code No.: 11900001616, Noida - Sector 2 (Branch), Raju Sharma (Borrower), Rekha Sharma (Co Borrower 1)	Dt: 26-07-2019, Rs. 1280561/-, (Rs. Twelve lakh Eighty Thousand Five Hundred Sixty One Only)	All The piece and Parcel of the Property having an extent :- Flat No 139 , new Dda Lig Flat NA 3rd Floor 3rd Floor Kondali, Gharoli, Delhi Delhi IN 110010 Boundaries As :- North :- Flat No. 141 West :- Other property East :- Entry South :- Service Lane	Rs. 2438100/-, (Rs. Twenty Four lakh Thirty Eight Thousand One Hundred Only)	Rs. 243810/-, (Rs.Two lakh Forty Three Thousand Eight Hundred Ten Only)	Rs. 3343441.39/-, (Rs.Thirty Three lakh Forty Three Thousand Four Hundred Forty One Only and Thirty Nine Paise)
Loan Code No.: 26600000127, Delhi - Pitampura (Branch), Arun Kumar (Borrower), Dropadi Devi (Co Borrower 1)	Dt: 28-06-2021, Rs. 1278644/-, (Rs. Twelve lakh Seventy Eight Thousand Six Hundred Forty Four Only)	All The piece and Parcel of the Property having an extent :- Flat No. 58, Fourth Floor Block F-12, Pocket-03 , Sector G-8 Narela Delhi New Delhi Delhi :- 110040	Rs. 819000/-, (Rs. Eight lakh Nineteen Thousand Only)	Rs. 81900/-, (Rs.Eighty One Thousand Nine Hundred Only)	Rs. 2789378.23/-, (Rs.Twenty Seven lakh Eighty Nine Thousand Three Hundred Seventy Eight Only and Twenty Three Paise)
Loan Code No.: 26600000794, Delhi - Pitampura (Branch), Divya , (Borrower), Sushil Kumar (Co Borrower 1)	Dt: 26-06-2023, Rs. 2697273/-, (Rs. Twenty Six lakh Ninety Seven Thousand Two Hundred Seventy Three Only)	All The piece and Parcel of the Property having an extent :- U-41 & 42, Ground Floor Rear (l.h.s) Kh.no.339, Village.bindapur, Block-u Subhash Park, Uttam Nagar New Delhi New Delhi Delhi :- 110059 Boundaries As :- North :- Part of Plot West :- Gali - 10 Feet East :- Part of Plot South :- Part of Plot	Rs. 2960100/-, (Rs. Twenty Nine lakh Sixty Thousand One Hundred Only)	Rs. 296010/-, (Rs.Two lakh Ninety Six Thousand Ten Only)	Rs. 4580039.02/-, (Rs.Forty Five lakh Eighty Thousand Thirty Nine Only and Two Paise)
Loan Code No.: 27300000344, Delhi - Pitampura (Branch), Vijay Kashyap (Borrower), Anjali Kashyap (Co Borrower 1)	Dt: 31-07-2023, Rs. 1180881/-, (Rs. Eleven lakh Eighty Thousand Eight Hundred Eighty One Only)	All The piece and Parcel of the Property having an extent :- Flat No- Ff3, 1st Floor Rear Rhs Flat Plot No B-12/18, Block-b-12 Dlf Ankur Vihar Ghaziabad Ghaziabad Uttar Pradesh :- 201010 Boundaries As :- North :- Flat no- FF-2/Plot no- B-12/17 West :- Road / Entry East :- other property South :- Plot no- B-19	Rs. 984000/-, (Rs. Nine lakh Eighty Four Thousand Only)	Rs. 98400/-, (Rs.Ninety Eight Thousand Four Hundred Only)	Rs. 1703951.42/-, (Rs.Seventeen lakh Three Thousand Nine Hundred Fifty One Only and Forty Two Paise)

DATE OF E-AUCTION: 19-11-2026, FROM 11.00 A.M. TO 1.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 18-11-2026, BEFORE 4.00 P.M.
For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR
The above-mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.
The Borrowers attention is drawn towards sub-section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset.
Borrowers in particular and public in general may please take note, that in case the auction scheduled herein fails for any reason whatsoever then the secured creditor may enforce its security by the way of private treaty.

Date : 01.11.2026 **Sd/- (Authorised Officer),**
Place: Delhi **Piramal Finance Ltd.**

SMFG India Credit

SMFG INDIA CREDIT COMPANY LIMITED
Branch Office: 1st & 2nd floor, SCO 141-142, Madhya Marg, Sector 8C, Chandigarh 160008

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd. /Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **20.11.2026** at 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each), for recovery of **Rs.20,75,840/- (Rupees Twenty Lakhs Seventy-Five Thousand Eight Hundred Forty Only) as on 08, January, 2025** and further interest and other expenses thereon till the date of realization due to SMFG India Credit Co. Ltd/Secured Creditor from the Borrowers and Guarantor(s) namely **1) Yogi Gera 2) Kalika 3) M/s Sai Trading Co.**
The reserve price will be **Rs.9,14,000/- (Rupees Nine Lakh Fourteen Thousand Only)** and the earnest money deposit will be **Rs.91,400 /- (Rupees Ninety-One Thousand Four Hundred Only)**. The last date of EMD deposit is **19.11.2026**. For further details please contact at +919911276115 or at shanker.rawat@smfgindia.com.

DESCRIPTION OF IMMOVABLE PROPERTY:
OWNER OF THE PROPERTY – SMT. KALIKA, W/O. YOGI GERA
PROPERTY DESCRIPTION - COMMERCIAL SHOP, WITH ITS ROOF RIGHTS SITUATED ON THE GROUND FLOOR, ADMEASURING EAST 5 FT., WEST 9 FT.5 INCH, NORTH 35 FT., SOUTH 35FT., TOTAL AREA 253.75 SQ. FT. OR 23.58 SQ. METRES, BEARING KHASRA NO. 121 M SITUATED AT VILLAGE SUNHARA (PRESENTLY WITHIN THE BOUNDARIES OF MUNICIPAL CORPORATION ROORKEE), PARGANA AND TEHSIL ROORKEE, DISTRICT HARIDWAR,WHICH IS BOUNDED AND BUTTED AS UNDER: - EAST : PROPERTY OF UNKNOWN PERSON WEST : PROPERTY OF MONU SARDAR JI, NORTH : PASSAGE 15 FT. WIDE SOUTH : DRAIN

For detailed terms and conditions of the sale, please refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e., www.smfgindia.com/https://smfgindia.auctiontiger.net

Date: 30.10.2026 **Sd/- Authorized Officer**
Place: Haridwar **SMFG India Credit Co. Ltd**

HDFC BANK

HDFC Bank Limited

Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) **(HDFC)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)/ Legal Heirs/ Legal Representatives	Outstanding Dues	Date of Demand Notice	Date of Symbolic Possession	Description of Immovable Property / Secured Asset
1.	MRS JYOTI SINGH (IN THE CAPACITY OF BORROWER /WIFE OF CO-BORROWER/ LEGAL HEIR AND REPRESENTATIVE OF MR.ATUL SHARMA SINCE DECEASED & And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of BORROWER MR. ATUL SHARMA (SINCE DECEASED)	Rs. 22,28,485/- Dues as on 31-JAN-2026*	04-FEB-2026	30-OCT-2026	RESIDENTIAL FLAT-12A01, FLOOR-13, TOWER A4, SIGNATURE GLOBAL SOLERA SITUATED AT THE SECTOR-107, VILLAGE DHARAMPUR, TEHSIL AND DISTRICT GURGAON, HARYANA AND CONSTRUCTION THEREON PRESENT AND FUTURE
2.	MR RAJRUPA ROY	Rs. 18,98,817/-Dues as on 31-JAN-26	04-FEB-2026	30-OCT-2026	RESIDENTIAL FLAT-D-214, 14TH FLOOR, TULSIANI AFFORDABLE HOUSING, SITUATED AT THE VILLAGE DHUNELA, SECTOR – 35 SOHNA, HARYANA AND CONSTRUCTION THEREON PRESENT AND FUTURE
3.	MRS AASHIMA PATHAK AND MR. MINU GAGAT GIRISHAPAL	Rs.71,03,228 dues as on 31-JUL-2025	29-AUG-2025	30-OCT-2026	FLAT NO. 1002, RAMPRASTHA SKYZ, TOWER D, RAMPRASTHA CITY, SECTOR 37D, GURGAON, HARYANA AND CONSTRUCTION THEREON PRESENT AND FUTURE.
4.	MR. BASANT JHA	Rs.32,12,593 dues as on 31-JAN-2026	04-FEB-2026	31-OCT-2026	FLAT 719/BLOCK-A, FLOOR-7, DDA FLATS MANGLA PURI, PLOT NA 0, POCKET SITE NO. IV, SITE NO. IV, MANGLA PURI, PALAM, DWARKA WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.
However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given **to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken Symbolic Possession of Immovable Property / Secured Asset mentioned at serial no. 1 to 4** exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.
The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.
Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.
Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: DELHI NCR **For HDFC Bank Ltd.**
Date : 31-OCT-2026 Sd/-
Authorised Officer
Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

IndiaShelter Home Loans

INDIA SHELTER FINANCE CORPORATION LTD.
Regd:Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules,2002,Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/Ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/Ies And Any Dealing With The Property/Ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt.of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MRS. CHANDU W/O GUNESHA RAM & SAWAI LAL S/O GANESHA RAM Reside At: Chak Bheska Po Jasa Ka Gaon Dist Barmer Rajasthan 344701 **Loan Account No:- LABMVLLONS000005155889,/AP-10356130 Branch Offices: Barmer**	All Piece And Parcel Of Patta No.13, Book No. 37, Missal No. 38/2021-2022, Gram - Chak Bhenshka, Gram Panchayat- Hathi Singh Ka Ghav, Teh. Sheo, District Barmer. Rajasthan 344701 Barmer, Rajasthan - 344701 Admeasuring Area:- 2700.0 Sq. Ft. Boundary:- East- Aam Rasta, West- Harkharam / bhanaram North- Bhutaram/dhanaram South- Self Gali	DEMAND NOTICE 12-AUG-2026 Rs. 808372/- (Rupees Eight Lakh Eight Thousand Three Hundred And Seventy-Two Only) Due As On 10-aug-2026 Together With Interest From 11-aug-2026 And Other Charges And Cost Till The Date Of The Payment	28.10.2026
Mrs.indra Devi, Mr. Ganesh Das, Mr. Bhavesh Kumar Veshnav & Mrs. Seema Reside At: Main Chouraya Char Bhuja Road Desuri Dist. Pali Raj. 306703 **Loan Account No:- LA36CLLONS000005035177,/AP-10063398 BRANCH :- PALI**	All Piece And Parcel Of Plot no.12, Patta no.32 Near Sardarvav, Desuri Desuri, Dist. Pali, Rajasthan 306703 Pali, Rajasthan – 306401 Adm Area: - 1500 Sq. Ft. Boundary:- East- Plot no.11 , West- Plot no.34, North- Plot no.6, South- Road & Door	DEMAND NOTICE 12-AUG-2026 Rs. 7,72,150.97/- (Rupees Seven Lakh Seventy-Two Thousand One Hundred Fifty And Ninety-Seven Paise Only) Due As On 10-aug-2026 Together With Interest From 11-aug-2026 And Other Charges And Cost Till The Date Of The Payment	27.10.2026
MRS. PARU & MR. GOPAL RAM Reside At: 150 RAMPURA SIROHI RAJASTHAN 307019 LOAN ACCOUNT No:- HL11CHLONS000005077878, ,/AP-10190261 BRANCH: SIROHI	All The Piece And Parcel Of Patta No 15 Book No. 154 Missal No. 09/2022-23 Gram And Gp Rampura Ps Pindwara Sirohi Rajasthan 307019 Adm Area: - 595 Sq. Ft. Boundary: - East – Puran S/o Kanaji Banjara , West - Gali , North – Chowk And Door ,South – Sharwan S/o Kanaji Banjara	Demand Notice 12-aug-2026 Rs. 647603/- (rupees Six Lakh Forty-seven Thousand Six Hundred And Three Only) Due As On 10-aug-2026 Together With Interest From 11-aug-2026 And Other Charges And Cost Till The Date Of The Payment	27.10.2026
MRS. MALI DHARMI DEVI & MR. RAMESH MALI Reside At: Maliyo Ka Vas Ward No 10 Kailashnagar Las Po Lass Dist Sirohi Rajasthan 307801 **LOAN ACCOUNT No:- HL11SVLONS000005132211, /AP-10308905 BRANCH: SIROHI**	All The Piece And Parcel Of Patta No 01 Book No 36 Gram & Gp Kailash Nagar Panchayat Samiti Shivganj Dis Sirohi Rajasthan 307028 Adm Area:- 648.2 Sq.ft Boundary: - East – Noparam S/o Devaji HouseWest – Aam Rasta And Door , North – Noparam, Ramesh Kumar, Kailash Kumar, Bhudaram S/o Devaji Ki Samlati Land , South – Ruparam S/o Mulaji Mali House	Demand Notice 12-Aug-2026 Rs. 675288/- (Rupees Six Lakh Seventy-Five Thousand Two Hundred And Eighty-eight Only) Due As On 10-aug-2026 Together With Interest From 11-aug-2026 And Other Charges And Cost Till The Date Of The Payment	27.10.2026
MRS. BADI DEVI W/O RAMDEEN & MR. MAHIPAL JAKHAR S/O RAMDEEN Reside At: Jakharo Ka Uparla Bas Bhundana Jodhpur Rajasthan 342606 **Loan Account No:- LAJPSVLONS000005145550, /AP-10339949 BRANCH: JODHPUR**	All The Piece and Parcel of PATTA NO 07 BOOK NO 68 MISSAL NO 113 GRAM & GP BHUNDANA TEH PIPAR CITYDIS JODHPUR RAJASTHAN 342606Jodhpur, Rajasthan - 342606 Admeasuring Area 1553.65 SQ. FT. BOUNDARY: - EAST – H/o Sukha Ram S/o Bhiya Ram, Bara Of Ganesh Ram S/o Bachna Ram WEST – Self Bara , NORTH – Nikal & Aam Rasta , SOUTH – Self Bara	Demand Notice 12-Aug-2026 Rs. 926867/- (Rupees Nine Lakh Twenty-Six Thousand Seven Hundred And One Only) DUE AS ON 10-AUG-2026 TOGETHER WITH INTEREST FROM 11-AUG-2026 AND OTHER CHARGES AND COST TILL THE DATE OF THE PAYMENT	27.10.2026
MRS. MULI DEVI NAYAK W/O KALU RAM & MR. KALU RAM S/O PUNA RAM Reside At: Ghosinada Naya Darwaja Road Nagaur, Rajasthan - 341001 **LOAN ACCOUNT No:- LA34VLLONS000005086864, ,/AP-10209952 BRANCH: NAGAUR**	ALL THE PIECE AND PARCEL OF SR. NO-829, PATRAWALI- 856 / 2019-20, NAYA TELIWADA, GHOSIWADA, NAGAUR, RAJASTHAN - 341001 ADMEASURING AREA:- 370.68 SQ. FT BOUNDARY: - EAST – HOUSE OF VIRENDRA & SURENDRA WEST – GALI & RASTA , NORTH – HOUSE OF DINESH, SOUTH – HOUSE OF BABU LOHAR	Demand Notice 12-Aug-2026Rs. 597506/- (Rupees Five Lakh Ninety-Seven Thousand Five Hundred And Six Only) DUE AS ON 10-AUG-2026 TOGETHER WITH INTEREST FROM 11-AUG-2026 AND OTHER CHARGES AND COST TILL THE DATE OF THE PAYMENT	27.10.2026
MRS. SANTOSH W/O KISTUR RAM & MR. KISTUR RAM S/O KHEEYA RAM Reside At: Janguo Ka Bass Jajiwal Khichiyan Jajiwal Kalan Jodhpur Rajasthan 342027 Loan Account No:- **LAJPSVLONS000005168953, ,/AP-10389127 BRANCH: JODHPUR**	All The Piece And Parcel Of Patta No. 3, Book No. 33, Missle No 101/2022,gram & Gram Panchayat- Jajiwal Khichiyan Tehsil & District Jodhpur Rajasthan 342027 Jodhpur, Rajasthan - 342027, Admeasufing 2279.52 Sq. Ft. Boundary: - East –gajendra, West – Rasta , North – Aam Rasta, South – Rajendra Dhori	Demand Notice 12-Aug-2026 Rs. 1333565/- (Rupees Thirteen Lakh Thirty-Three Thousand Five Hundred And Sixty-Five Only) DUE AS ON 10-AUG-2026 TOGETHER WITH INTEREST FROM 11-AUG-2026 AND OTHER CHARGES AND COST TILL THE DATE OF THE PAYMENT	27.10.2026
MRS. SANTOSH DEVI & MR. PURANMAL Reside At: Rajpurohit Hostel Kumawat Farm House Falna Pali Rajasthan 306116 LOAN ACCOUNT No:- HL12CHLONS000005066881/AP-10159904 BRANCH: SUMERPUR	All The Piece And Parcel Of Plot No 20 Patta No 10 Gram And Gram Panchayat Falna Village Teh. Bali Dist. Pali Rajasthan 306116 Adm Area:- 1000 Sq. Ft. Boundary: - East – Plot No 21, West – Plot No 19, North – Plot No 35, South – Aam Rasta & Exit	Demand Notice 12-Aug-2026 Rs. 15,20,146.69/- (Rupees Fifteen Lakh Twenty Thousand One Hundred Forty-Six And Sixty-Nine Paise Only) Due As On 10-aug-2026 Together With Interest From 11-aug-2026 And Other Charges And Cost Till The Date Of The Payment	28.10.2026

Place: Rajasthan **For India Shelter Finance Corporation Ltd (Authorized Officer)**
For Any Query, Please Contact Mr. Surendra Singh (8209095689) & Mr. Agam Chhaper (7849845989)

पंजाब नैशनल बैंक (भारत सरकार का उपक्रम) pnb punjab national bank (Govt. of India Undertaking)

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

STRESSED ASSET MANAGEMENT BRANCH, KOLKATA
United Tower, 3rd Floor, 11 Hemanta Basu Sarani, Kolkata - 700 001, E-mail : zs8350@pnb.bank.in, Mobile No. : 94330 43490

PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorised Officer of the Bank / Secured Creditor, will be sold on **"As is where is", "As is what is"**, and **"Whatever there is"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank / Secured Creditor from the respective borrower (s) and guarantor (s).
The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Sl. No.	Name of the Branch / Name of the Account / Name & Address of the Borrower / Guarantors Account	Description of the Immovable / Movable Properties Mortgaged / Owner's Name [Mortgagers of Property(ies)]	A) Dt. of Demand Notice U/s. 13(2) of SARFAESI Act, 2002 / B) Outstanding Amount / C) Possession Date U/s. 13(4) of Sarfesi Act 2002 / D) Nature of Possession Symbolic / Physical / Constructive	A) Reserve Price / B) EMD / C) Bid Increase Amount	Date / Time of E-auction / Details of the Encumbrances known to the Secured Creditors
1.	**Punjab National Bank, SAMB Kolkata.** United Tower, 3rd Floor, 11, Hemanta Basu Sarani Kolkata-700 001 **M/s. Ambootia Tea Exports Pvt. Ltd.** 34-A, Metcalfe Street, Kolkata - 700013 **Also at** 20, Coalberth Hoboken Road, Kolkata - 700088 **Proprietor(s) & Guarantor(s) :** 1. **Shri Sanjay Prakash Bansal** Flat No.102, 1st Floor, Vandana Apartment Premises No. 22/1, Alipore Road, Ward No. 74 P. S. - Alipore, Kolkata - 700 027 2. **Smt. Reena Bansal** Flat No.102, 1st Floor, Vandana Apartment Premises No. 22/1, Alipore Road, Ward No. 74 P. S. - Alipore, Kolkata - 700 027 3. **Smt. Shreya Bansal** Flat No.102, 1st Floor, Vandana Apartment Premises No. 22/1, Alipore Road, Ward No. 74 P. S. - Alipore, Kolkata - 700 027 4. **Shri Hrithik Bansal** Flat No.102, 1st Floor, Vandana Apartment Premises No. 22/1, Alipore Road, Ward No. 74 P. S. - Alipore, Kolkata - 700 027 5. **M/s. Sampad Vikas Ltd.** 34A, Metcalfe Street, Jain Centre, 7th Floor, Kolkata West Bengal, India, Pin - 700013 **Also at** 20, Coalberth Hoboken Road, Kolkata - 700088 6. **M/s. Bhumya Tea Company Pvt. Ltd.** 34A, Metcalfe Street, Jain Centre, 7th Floor, Kolkata West Bengal, India, Pin - 700013 **Also at** 20, Coalberth Hoboken Road, Kolkata - 700088 **Also at** Jamguri Tea Estate' Oating, District - Golaghat Ass

सार्वजनिक सूचना
विकल्प का प्रयोग करने हेतु समय-सीमा में विस्तार

सर्व आवास मिवाड़ी प्राइवेट लिमिटेड
सीआईएन: U70100HR2013PTC048795
पंजीकृत कार्यालय: एससीओ 212, प्रथम तल, सेक्टर 14, पंचकूला, हरियाणा–134109

मकान खरीदारों /आवंटितियों को सूचना

यह सूचना दिनांक 18.09.2026 को प्रकाशित सार्वजनिक सूचना तथा इसके पश्चात दिनांक 31.10.2026 तक समय-सीमा बढ़ाने संबंधी ईमेल के क्रम में जारी की जा रही है।

सभी मकान खरीदारों / आवंटितियों को एतद्वारा सूचित किया जाता है कि अनुमोदित समाधान योजना की शर्तों के अनुसार विचार-विमर्श करने तथा अपना अंतिम विकल्प सुचित करने की समय-सीमा को आगे बढ़ाकर दिनांक 30.11.2026 तक कर दिया गया है।

वे सभी मकान खरीदार / आवंटी, जिन्होंने अभी तक अपनी पसंद सूचित नहीं की है, उनसे अनुरोध किया जाता है कि वे निम्नलिखित में से किसी एक विकल्प का प्रयोग करें:

1. अनुमोदित समाधान योजना के नियमों एवं शर्तों के अधीन आवंटित यूनिट प्राप्त करनाय अथवा
2. अनुमोदित समाधान योजना के लागू प्रावधानों के अंतर्गत स्वीकार्य धनवापसी का विकल्प चुनना।

मकान खरीदारों / आवंटितियों से अनुरोध किया जाता है कि वे अनुमोदित समाधान योजना के समयबद्ध एवं प्रभावी कार्यान्वयन को सुगम बनाने हेतु अपने अंतिम विकल्प के साथ आवश्यक दस्तावेजों को दिनांक 30.11.2026 को या उससे पूर्व जमा करें, ताकि सफल समाधान आवेदक द्वारा आवश्यक कार्रवाई की जा सके। यदि दिनांक 30.11.2026 तक आवश्यक दस्तावेजों सहित कोई विकल्प प्राप्त नहीं होता है, तो मकान खरीदारों / आवंटितियों को यूनिट प्राप्त करनी होगी तथा अनुमोदित समाधान योजना की शर्तों के अनुसार शेष राशि के साथ 30% की वृद्धि राशि का भुगतान करना होगा।

प्रयोग किया गया विकल्प अनुमोदित समाधान योजना तथा कानून के लागू प्रावधानों द्वारा सख्ती से शासित होता रहेगा।

कृते और सफल समाधान आवेदक की ओर से
सर्व आवास मिवाड़ी प्राइवेट लिमिटेड
पत्राचार हेतु पता: एस–232 एवं 233, द्वितीय तल, सुखम टावर, मॉडर्न पब्लिक स्कूल के सामने, भगत सिंह कॉलोनी, मिवाड़ी (राजस्थान)–301019.
तिथि: 31.10.2026
स्थान: मिवाड़ी
ईमेल: rasarvawashousing@gmail.com
संपर्क: +91–7658027489

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड
(कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)
सिबली (SYBLY) इंडस्ट्रीज लिमिटेड के लेनदार के व्यापार हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	सिबली (SYBLY) इंडस्ट्रीज लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	02.05.1988
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	आर ओ सी उत्तर प्रदेश।।
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	L17111UP1988PLC009594
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पवन पुरी, मुरादनगर, गाजियाबाद, उत्तर प्रदेश – 201206
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	27.10.2026 (आदेश 30.10.2026 को अपलोड किया गया)
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	26.04.2027
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	मोहित गोयल IBBI/IPA-001/IP-P-02395/2021-2022/13636
9.	अंतरिम रिजोल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत है	17 एलजीएफ, डिफेंस एन्क्लेव, विकास मार्ग, पूर्व दिल्ली, दिल्ली–110092 camohitgoyal@gmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	17 एलजीएफ, डिफेंस एन्क्लेव, विकास मार्ग, पूर्व दिल्ली, दिल्ली–110092 cirp.sybly@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	13.11.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	एस/ए
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सोल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	एस/ए
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण कहां उपलब्ध है	https://ibbi.gov.in/home/downloads

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, इलाहाबाद पीठ, प्रयागराज ने दिनांक 27.10.2026 को **सिबली (SYBLY) इंडस्ट्रीज लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है। (आदेश दिनांक 30.10.2026 को अपलोड किया गया था)।

सिबली (SYBLY) इंडस्ट्रीज लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि सं. 10 के सामने उल्लिखित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल को 13.11.2026 तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

हस्ताक्षर/-
मोहित गोयल
अंतरिम समाधान पेशेवर
01.11.2026, दिल्ली

फॉर्म संख्या URC-2
कंपनी अधिनियम के अध्याय XXI के भाग। के अंतर्गत पंजीकरण के संबंध में सूचना का विज्ञापन
[कंपनी अधिनियम, 2013 की धारा 374 (b) तथा कंपनी (प्राधिकृत पंजीकरण) नियम, 2014 के नियम 4 (1) के अनुसरण में]

एतद्द्वारा सूचना दी जाती है कि कंपनी अधिनियम, 2013 की धारा 366 की उपधारा (2) के प्रावधानों के अनुसार, इस नोटिस के प्रकाशन की तारीख से पंद्रह दिन के बाद, लेकिन इसके पश्चात तीस दिनों की अवधि समाप्त होने से पूर्व, रजिस्ट्रार ऑफ कंपनीज, राष्ट्रीय राजधानी क्षेत्र दिल्ली, केंद्रीय दिल्ली के समक्ष एक आवेदन प्रस्तुत किया जाना प्रस्तावित है।

उक्त आवेदन के माध्यम से **M/s. CHADHA DEVELOPERS AND PROMOTERS,** जो एक साझेदारी फर्म है, को कंपनी अधिनियम, 2013 के अध्याय XXI के भाग। के अंतर्गत **CHADHA DEVELOPERS AND INFRASTRUCTURE LIMITED** के नाम से शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जाना प्रस्तावित है।

1. **कंपनी के मुख्य उद्देश्य निम्नलिखित हैं:**
भवनों, टाउनशिप अथवा वाणिज्यिक परिसरों आदि के निर्माण, उप-विभाजन एवं विकास के लिए भूमि खरीदना, पट्टे पर लेना अथवा अन्य किसी प्रकार से अधिग्रहित करना।
2. प्रस्तावित कंपनी के प्रारूप ज्ञापन एवं पार्षद सीमा-नियम (Memorandum and Articles of Association) की एक प्रति का निरीक्षण कंपनी के कार्यालय में निम्नलिखित पते पर किया जा सकता है:
प्लॉट नंबर 9/318, ब्लॉक-9, सुदेर विहार, पश्चिम विहार, दिल्ली-110087, भारत।
3. एतद्द्वारा यह भी सूचित किया जाता है कि इस आवेदन पर कोई भी आपत्ति रखने वाला व्यक्ति इस नोटिस के प्रकाशन की तारीख से इक्कीस दिनों के भीतर अपनी आपत्ति लिखित रूप में निम्नलिखित पते पर रजिस्ट्रार को भेज सकता है। ऐसी आपत्ति की एक प्रति कंपनी के पंजीकृत कार्यालय में भी भेजी जानी चाहिए।
रजिस्ट्रार ऑफ कंपनीज (ROC)
सेंट्रल रजिस्ट्रेशन सेंटर (CRC)
इंडियन इंस्टीट्यूट ऑफ कॉरपोरेट अफेयर्स (IICA)
प्लॉट नंबर 6, 7 एवं 8, सेक्टर 5,
IMT मानेसर, जिला गुरुग्राम, हरियाणा
पिन कोड 122050।

आवेदकों के नाम:
1. श्री दिंपल चड्ढा
2. श्रीमती पूजा चड्ढा

दिनांक: 31 अक्टूबर, 2026

GOODLUCK गुडलक डिफेंस एंड एयरोस्पेस लिमिटेड
पंजीकृत कार्यालय: आईआई–एफ, 167, नेहरू नगर, गाजियाबाद – 201001 (उत्तर प्रदेश)
सीआईएन : U24103UP2023PLC188289; **टेलीफोन:** 0120–4196600
ई–मेल: goodluck@goodluckdefence.com; **वेबसाइट:** www.goodluckindia.com

पोस्टल बैलेट और रिमोट ई-वोटिंग की जानकारी के संबंध में सूचना।

एतदद्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 ("अधिनियम") की धारा 110 और अन्य लागू प्रावधानों (जिसमें समय-समय पर लागू कोई भी वैधानिक संशोधन या पुनः अधिनियमन शामिल है), कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और नियम 22 (जिसमें समय-समय पर लागू कोई भी वैधानिक संशोधन या पुनः अधिनियमन शामिल है) ("नियम"), भारत सरकार के कॉर्पोरेट कार्य मंत्रालय ("एमसीए परिपत्र") द्वारा जारी सामान्य परिपत्र संख्या 14/2020 (दिनांक 8 अप्रैल, 2020) और 17/2020 (दिनांक 13 अप्रैल, 2020) तथा अन्य संबंधित परिपत्रों (जिनमें 25 सितंबर, 2023 का सामान्य परिपत्र संख्या 09/2023, 19 सितंबर, 2024 का 09/2024 और इस संबंध में जारी बाद के परिपत्र, जिनमें 22 सितंबर, 2025 का नवीनतम परिपत्र संख्या 03/2025 शामिल है), इंस्टीट्यूट ऑफ कंपनी सेक्रेटरीज ऑफ इंडिया द्वारा जारी जनरल मीटिंग्स पर सेक्रेटेरियल स्टैंडर्ड ("एसएस–2"), और अन्य किसी भी लागू कानून, नियमों और विनियमों (जिसमें समय-समय पर लागू कोई भी वैधानिक संशोधन या पुनः अधिनियमन शामिल है) के तहत, 'गुडलक डिफेंस एंड एयरोस्पेस लिमिटेडश के सदस्यों से नीचे दिए गए कार्यों के लिए मंजूरी मांगी जा रही है। ये कार्य 28 अक्टूबर, 2026 के पोस्टल बैलेट नोटिस ("पोस्टल बैलेट नोटिस") में शामिल हैं। इन कार्यों के लिए प्रस्तावों को पोस्टल बैलेट के माध्यम से, केवल रिमोट ई–वोटिंग प्रक्रिया द्वारा पारित किया जाना है।

क्र.सं.	कार्यसूची मद
1.	कंपनी के पंजीकृत कार्यालय को उत्तर प्रदेश राज्य से उत्तराखंड राज्य में स्थानांतरित करना।

कंपनी ने सदस्यों को रिमोट ई–वोटिंग की सुविधा देने के लिए एनएसडीएल की सेवाएं ली हैं, जिससे वे सुरक्षित तरीके से इलेक्ट्रॉनिक रूप से अपना वोट डाल सकें। पोस्टल बैलेट नोटिस केवल उन पात्र सदस्यों को ईमेल के जरिए भेजा जा रहा है, जिन्होंने अपना ईमेल पता डिपॉजिटरी / डिपॉजिटरी पार्टिसिपेंट / कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट 'निविस कॉर्सर्व एलएलपी ' / कंपनी के पास पहले ही रजिस्टर करा लिया है। इस संबंध में, कंपनी ने ई–वोटिंग सिस्टम पर रखे गए कार्यसूची मद के लिए आपकी भागीदारी हेतु आपके डीमैट अकाउंट/ फोलियो नंबर को रिमोट ई–वोटिंग के लिए एनरोल (पंजीकृत) कर दिया है।
रिमोट ई–वोटिंग की सुविधा निम्नलिखित अवधि के दौरान उपलब्ध रहेगी:

ई–वोटिंग की शुरुआत	**मंगलवार, 03.11.2026 सुबह 09:00 बजे;**
ई–वोटिंग की समाप्ति	**बुधवार, 02.12.2026 शाम 05:00 बजे।**

सदस्यों से अनुरोध है कि वे 2 दिसंबर, 2026 को शाम 5:00 बजे (आईएसटी) तक रिमोट ई–वोटिंग प्रक्रिया के माध्यम से अपना समर्थन (FOR) या विरोध (AGAINST) दर्ज करें। इसके तुरंत बाद एनएसडीएल द्वारा रिमोट ई–वोटिंग को ब्लॉक कर दिया जाएगा और तय तारीख और समय के बाद वोट डालने की अनुमति नहीं होगी। इस अवधि के दौरान, कंपनी के वे सदस्य जिनके पास कट–ऑफ तारीख (यानी शुक्रवार, 30 अक्टूबर, 2026) को फिजिकल या इलेक्ट्रॉनिक रूप में शेयर हैं, वे इलेक्ट्रॉनिक तरीके से अपना वोट डाल सकेंगे। वोटिंग का अधिकार कट–ऑफ तारीख को सदस्य(सदस्यों) के नाम पर दर्ज इक्विटी शेयरों की संख्या के अनुपात में होगा। एक बार जब कोई सदस्य किसी प्रस्ताव (रेजोल्यूशन) पर अपना वोट डाल देता है, तो उसे बाद में अपना वोट बदलने की अनुमति नहीं दी जाएगी।
रिमोट ई–वोटिंग की प्रक्रिया और तरीका, साथ लगे नोटिस के 'नोट्स' सेक्शन में विस्तार से बताए गए हैं। यदि आपका कोई प्रश्न है, तो आप www.evoting.nsdl.com के डाउनलोड सेक्शन में उपलब्ध 'शेयरधारकों के लिए अक्सर पूछे जाने वाले प्रश्न' (FAQs) और 'शेयरधारकों के लिए ई–वोटिंग यूजर मैनुअल' देख सकते हैं। इसके अलावा, आप 022 – 4886 7000 पर कॉल कर सकते हैं या evoting@nsdl.com पर अपना अनुरोध भेज सकते हैं।

कृते एवं निदेशक मंडल की ओर से,
गुडलक डिफेंस एंड एयरोस्पेस लिमिटेड
हस्ताक्षर/–
जगदीश प्रताप
(कंपनी सचिव) एम.न.– ए67532
दिनांक: 31.10.2026
स्थान: गाजियाबाद

GOODLUCK गुडलक इंडिया लिमिटेड
पंजीकृत कार्यालय: 509, अरुणाचल बिल्डिंग, बाराखंभा रोड, कनॉट प्लेस, नई दिल्ली – 110001
कार्पोरेट कार्यालय: गुड लक हाउस, II–एफ, 166–167, नेहरू नगर, अम्बेडकर रोड गाजियाबाद–201001
सीआईएन: L74899DL1986PLC050910, दूरभाष: 91–120–4196600
ई–मेल: goodluck@goodluckindia.com; वेबसाइट: www.goodluckindia.com

पोस्टल बैलट और रिमोट ई-वोटिंग की सूचना

एतदद्वारा नोटिस दिया जाता है कि कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और नियम 22 (तत्समय लागू किसी भी वैधानिक संशोधनों या अधिनियमों सहित) ('नियम') के साथ पठित कंपनी अधिनियम, 2013 ('अधिनियम') की धारा 108 के साथ पठित धारा 110, भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 ('सेबी सूचीबद्धता विनियम'), भारतीय कंपनी सचिव संस्थान द्वारा जारी सामान्य बैठकों पर सचिवीय मानक ('एसएस –2') और कॉर्पोरेट कार्य मंत्रालय, भारत सरकार द्वारा जारी सामान्य परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020 और समय-समय पर जारी अन्य प्रासंगिक परिपत्रों, नवीनतम सामान्य परिपत्र संख्या 03/2025 दिनांक 22 सितंबर, 2025 (सामूहिक रूप से 'एमसीए परिपत्र' के रूप में संदर्भित) और अन्य लागू कानूनों, नियमों और विनियमों के अनुसार कंपनी के सदस्यों की मंजूरी केवल निम्नलिखित मामलों के संबंध में रिमोट ई-वोटिंग के माध्यम से पोस्टल बैलट के माध्यम से मांगी जा रही है:

मद संख्या	संकल्पों का विवरण
1	गुडलक ग्रीन एनर्जी लिमिटेड और गुडलक डिफेंस एंड एयरोस्पेस लिमिटेड के गुडलक इंडिया लिमिटेड के साथ प्रस्तावित विलय के अनुसरण में कंपनी के मेमोरेंडम ऑफ एसोसिएशन के मुख्य उद्देश्य खंड में संशोधनों पर विचार करना और उन्हें मंजूरी देना।
2	कंपनी के पंजीकृत कार्यालय को राष्ट्रीय राजधानी क्षेत्र दिल्ली से उत्तराखंड राज्य में स्थानांतरित करने पर विचार करना और अनुमोदन करना
3	लागत लेखा परीक्षक के पारिश्रमिक का अनुसमर्थन और वित्तीय वर्ष 2026-27 के लिए आकस्मिक रिक्ति को भरने के लिए नियुक्ति

तदनुसार, शेयरधारकों के मतदान अधिकारों की गणना शुक्रवार, 30 अक्टूबर, 2026 को की जाएगी। कंपनी ने निष्पक्ष और पारदर्शी तरीके से रिमोट ई–वोटिंग के माध्यम से इस पोस्टल बैलेट प्रक्रिया को संचालित करने के लिए कंपनी सचिव श्री रविशंकर शर्मा, कंपनी सचिव को नियुक्त किया है, जिनका सीपी नंबर 8007 है। कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 के साथ पठित कंपनी अधिनियम, 2013 की धारा 108 के अनुपालन में, कंपनी ने शेयरधारकों को इलेक्ट्रॉनिक रूप से अपना वोट डालने में सक्षम बनाने के लिए नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) के माध्यम से ई–वोटिंग की सुविधा प्रदान की है। ई–वोटिंग के लिए विस्तृत प्रक्रिया पोस्टल बैलेट नोटिस में दी गई है। शेयरधारक मंगलवार, 3 नवंबर, 2026 को सुबह 9:00 बजे इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं और बुधवार, 2 दिसंबर, 2026 को शाम 5:00 बजे वोटिंग समाप्त हो जाएगी। कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और 22 के साथ पठित कंपनी अधिनियम, 2013 की धारा 110 और एमसीए परिपत्रों के अनुसार, पोस्टल बैलट नोटिस की भौतिक प्रतियां सदस्यों को नहीं भेजी जाएंगी। सदस्य केवल रिमोट ई–वोटिंग सुविधा के माध्यम से ही अपना वोट डाल सकते हैं। पोस्टल बैलेट नोटिस कंपनी की वेबसाइट www.goodluckindia.com पर भी उपलब्ध है। जिन शेयरधारकों को ई–मेल द्वारा पोस्टल बैलेट नोटिस प्राप्त नहीं होता है, वे info@masserv.com पर कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट (आरटीए) को अपना अनुरोध भेजकर एक प्रति प्राप्त कर सकते हैं। नोटिस को कंपनी की वेबसाइट से या एनएसडीएल वेबसाइट https://evoting.nsdl.com से भी डाउनलोड किया जा सकता है। जिन शेयरधारकों की ई–मेल आईडी डिपॉजिटरी के साथ पंजीकृत नहीं हैं, उनसे अनुरोध है कि वे अपने संबंधित डिपॉजिटरी प्रतिभागियों (डीपी) के साथ अपनी ई–मेल आईडी पंजीकृत करें और यूजर आईडी और पासवर्ड प्राप्त करने के लिए आरटीए info@masserv.com को क्लाइंट मास्टर या अन्य प्रासंगिक दस्तावेज की स्कैन की गई प्रति भेजें ताकि वे पोस्टल बैलट नोटिस में निर्धारित संकल्प पर इलेक्ट्रॉनिक रूप से अपना वोट डाल सकें। रिमोट ई–वोटिंग मॉड्यूल बुधवार, 2 दिसंबर 2026 को शाम 5:00 बजे (भा.मा.स.) तक खुला रहेगा। इसके बाद, एनएसडीएल द्वारा रिमोट ई–वोटिंग सुविधा को अक्षम कर दिया जाएगा और आगे मतदान की अनुमति नहीं दी जाएगी।
पोस्टल बैलेट के परिणाम की घोषणा शुक्रवार, 4 दिसंबर, 2026 तक, कंपनी के कॉर्पोरेट कार्यालय में काम के घंटों के दौरान अध्यक्ष या उनके द्वारा अधिकृत किसी अन्य व्यक्ति द्वारा की जाएगी। संवीक्षक की रिपोर्ट के साथ परिणाम कंपनी की वेबसाइट और एनएसडीएल की वेबसाइट पर भी प्रदर्शित किए जाएंगे और स्टॉक एक्सचेंजों को सूचित किए जाएंगे जहां कंपनी के इक्विटी शेयर सूचीबद्ध हैं। पोस्टल बैलेट का परिणाम www.goodluckindia.com पर कंपनी की वेबसाइट पर भी होस्ट किया जाएगा और कंपनी के पंजीकृत कार्यालय और कॉर्पोरेट कार्यालय में भी प्रदर्शित किया जाएगा, इसके अलावा स्टॉक एक्सचेंजों को सूचित किया जाएगा जहां कंपनी के इक्विटी शेयर सूचीबद्ध हैं और कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट को सूचित किया जाएगा। उपरोक्त पोस्टल बैलेट पर मतदान से संबंधित किसी भी प्रश्न या शिकायत के लिए, शेयरधारक श्री अभिषेक अग्रवाल, कंपनी सचिव, ई–मेल: cs@goodluckindia.com, फोन: +91–120–4196600 पर संपर्क कर सकते हैं, या उन्हें कंपनी के कॉर्पोरेट कार्यालय में लिख सकते हैं। वैकल्पिक रूप से, सदस्य रजिस्ट्रार और शेयर ट्रांसफर एजेंट, एमएएस सर्विसेज लिमिटेड, टी–34, दूसरी मंजिल, ओखला औद्योगिक क्षेत्र, फेज- II, नई दिल्ली - 110020, ई–मेल: info@masserv.com, फोन: +91–11–26387281/82/83 पर संपर्क कर सकते हैं।

निदेशक मंडल के लिए तथा उनकी ओर से
गुडलक इंडिया लिमिटेड के लिए
हस्ता./-
अभिषेक अग्रवाल
कंपनी सचिव
एसीएस : 20983
दिनांक: 01.11.2026
स्थान: गाजियाबाद

IN THE COURT OF DR. VIJAY KUMAR DAHIYA, PRINCIPAL DISTRICT & SESSIONS JUDGE NEW DELHI DISTRICT, PATIALA HOUSE COURTS, NEW DELHI AND WARDS ACT, 1890 SEEKING PERMISSION TO LEASE THE IMMOVABLE PROPERTY BELONGING TO A MINOR ALONGWITH

Case GP No. 7/2026

MADHAV DHIR, AGED ABOUT 34 YEARS, S/O SH. ALOK DHIR, PERMANENT R/O 10-C, KASTURBA GANDHI MARG, NEW DELHI-110001
NATURAL GUARDIAN AND FATHER OF MS. DEIA DHIR .....**Petitioner No. 1**
SNIGDHA DHIR, AGED ABOUT 33 YEARS, W/O MR. MADHAV DHIR, PERMANENT R/O 10-C, KASTURBA GANDHI MARG, NEW DELHI-110001
NATURAL GUARDIAN AND MOTHER OF MS. DEIA DHIR .....**Petitioner No. 2**

VERSUS

STATE OF NCT OF DELHI, THROUGH SUB-REGISTRAR-VII (INA). NEW DELHI DISTRICT, C-BLOCK, VIKAS SADAN, DDA BUILDING, INA MARKET, NEW DELHI -110023. ...**Respondent No. 1**
TITAN COMPANY LIMITED, A COMPANY INCORPORATED UNDER COMPANIES ACT 1956, HAVING REGISTERED OFFICE AT 3, SIPCOT INDUSTRIAL COMPLEX, HOSUR-635 126, TAMIL NADU HAVING CORPORATE OFFICE AT 'INTEGRITY' 193, VEERASANDRA, ELECTRONICS CITY PO, OFF HOSUR MAIN ROAD, BANGALORE-560 100, KARNATAKA ...**Respondent No. 2**

To
All concerned.

Publication Order Dated: 23/10/2026
Next Date of Hearing: 20/11/2026

In The Matter Of Notice U/S 8(2)(b) of The Hindu Minority And Guardianship Act, 1956 Read With Section 8 & 29 of the Guardianship And Wards Act, 1890 seeking permission to lease the immovable property belonging to a minor Ms. Deia Dhir.

Whereas petitioners Mr. Madhav Dhir, S/o Sh. Alok Dhir and Mrs. Snigdha Dhir, W/o Sh. Madhav Dhir, R/o 10-C, Kasturba Gandhi Marg, New Delhi 110 001, has made a petition to this court U/S 8(2)(b) of The Hindu Minority And Guardianship Act, 1956 Read With Section 8 & 29 of the Guardianship And Wards Act 1890 for seeking permission to lease the immovable property belonging to a minor Ms. Deia Dhir, and grant permission to and authorise the Petitioner No. 2 Mrs. Snigdha Dhir, being the mother and guardian of the Minor, to act on behalf of the Minor, in relation to and for the purpose of managing, dealing with and leasing out, for the benefit and welfare of the minor, the immovable property belonging to the Minor as per the petition in the larger interest of justice and equity.

And whereas the aforesaid case is fixed for hearing before this court on **20th day of November, 2026** at 10:00 A.M. This citation is issued to all persons claiming to have any objection for permitting Petitioner No. 2 Mrs. Snigdha Dhir, being the mother and guardian of the Minor, to act on behalf of the Minor, in relation to and for the purpose of managing, dealing with and leasing out, for the benefit and welfare of the minor, the immovable property belonging to the Minor as per the petition, can come to this court for filling objections, if any and take part in the proceeding in the date specified.

Given under my hand and Seal of the court today that is **29th October, 2026.**

Principal District & Sessions Judge, NDD/PHC., New Delhi

OFFICE OF THE RECOVERY OFFICER - I/II, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/245/2023 **07-09-2026**

PUNJAB AND SIND BANK
VERSUS
SHIVAM FASHION AND ORS

To
(CD 1) Shivam Fashion And Ors Through Its Proprietor Having Its Office At 5227/29, Gali No.11, Surat Nagar, Phase-i, Gurgaon, Haryana-121005
(CD 2) Sh Balbir Yadav S/o Sh Ram Prakash Yadav Proprietor Of M/s Shivam Fashion Having Its Office At 5227/29, Gali No 11, Surat Nagar, Phase I, Gurgaon, Haryana -
(CD 3) Smt Dropati Yadav W/o Sh Balbir Yadav R/o 5227/29, Gali No 11, Surat Nagar, Phase I, Gurgaon, Haryana -
(CD 4) Sh Mahender Singh S/o Sh Kunwar Pal Singh R/o House No 123 A, Palam Vihar, Gurgaon, Haryana
(CD 5) Sh Kunwar Pal Singh R/o House No 123 A, Palam Vihar, Gurgaon, Haryana

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in **OA/5468/2017** an amount of Rs **8734800.28 (Rupees Eighty Seven Lakhs Thirty Four Thousands Eight Hundred And Paise Twenty Eight Only)** along with pendentelite and future Interest @9% Simple Interest Yearly w.e.f. **18/10/2018** till realization and costs of **Rs 90005 (Rupees Ninety Thousands Five Only)** has become and against you(Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on 13/11/2026 at 10:30 a.m. for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay;
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due,

Given under my hand and the seal of the Tribunal, on this date: 07/09/2026

OJASVI, NODAL OFFICER (PUBLICATION)

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
भारत सरकार का उद्यम
एक परिवार एक बैंक

देहरादून आंचलिक कार्यालय,
1072, आशीर्वाद टॉवर, दूसरी मंजिल, बल्लुपुर रोड,
सुंदर विहार, चकराता रोड, देहरादून-248001
प्रधान कार्यालय : 1501, शिवाजीनगर, पुणे-5

परिशिष्ट- IV क [नियम-8 (6) का परन्तुक देखें]

अचल संपत्ति के विक्रय हेतु विक्रय नोटिस

प्रतिभूतिहित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुर्नगठन तथा प्रतिभूतिहित का प्रवर्तन अधिनियम, 2002 के अधीन अचल आस्तियों के विक्रय हेतु ई–नीलामी विक्रय नोटिस आम लोगों को तथा विशेष रूप से उधार लेने वाले और प्रत्याभूति दाता को यह नोटिस दिया जाता है कि नीचे वर्णित अबल संपत्ति जो प्रतिभूत लेनदार के पास गिरवी प्रभारित है, का **कब्जा बैंक ऑफ महाराष्ट्र** (प्रतिभूत लेनदार) के प्राधिकृत अधिकारी द्वारा लिया गया है को **'जहां है, जैसा है और जो कुछ भी है'** के आधार पर निम्नवर्णित ऋणियों से **बैंक ऑफ महाराष्ट्र** (प्रतिभूत लेनदार) की निम्नवर्णित बकाया राशि की वसूली हेतु बेचा जाएगा।

क्र0 सं0	ऋणी/गारन्टर के नाम	देय राशि	प्राप्त भार के साथ अचल सम्पत्ति का संक्षिप्त विवरण	आरक्षित मूल्य / धरोहर राशि / कब्जे का प्रकार
	शाखा रूड़की			
1.	**ऋणी :** श्री अमित पुत्र श्री सुरेश चंद, **पता– निवासी–** ग्राम मतलबपुर, रुड़की, हरिद्वार, उत्तराखंड–247667।	रू0 40,72,437.00 + ब्याज, खर्च दिनांक 10.09.2024 से लागू होने वाले अन्य शुल्क (दिनांक 10.09.2024 से की गई कोई भी वसूली घटाकर)	बंधक आवासीय प्लॉट जो ग्राम मतलबपुर, परगना भगवानपुर, तहसील रुड़की, जिला हरिद्वार (उस पर बने निर्माण) में स्थित है। यह प्लॉट 1770 वर्ग फीट या 164.498 वर्ग मीटर का है। सम्पत्ति स्वामी : श्री अमित पुत्र श्री सुरेश चंद के नाम पर हैं। विवरण: विक्रय विलेख (सेल डीड) के अनुसार के वही नंबर 1, जिल्द नंबर 6,330, पेज 1 से 22, क्रमांक नंबर 1571, जो दिनांक 07.03.2022 को सब–रजिस्ट्रार कार्यालय–प्रथम, रुड़की पंजीकृत है। **सीमाएँ :– उत्तर–** श्री सतीश सैन का घर, **पूर्व–** श्री देशराज सैनी का घर, **पश्चिम–** 10 फीट चौड़ा रास्ता, **दक्षिण–** श्री सचिन सैनी का प्लॉट। (कोई ज्ञात भार नहीं)	रु0 35,56,000.00 / रु0 3,55,600.00 / रु0 10,000.00 / सांकेतिक
2.	**ऋणी :** 1. श्री अशोक कुमार वर्मा पुत्र श्री श्रीराम वर्मा चूंकि कानूनी उत्तराधिकारियों के माध्यम से मृत, **निवासी–** गणपति धाम, फेस–3, ब्लॉक बी, ग्राम जमालपुर कलां, ज्वालापुर, हरिद्वार, उत्तराखंड–249404, 2. श्रीमती अनुराधा वर्मा पत्नी श्री अशोक कुमार वर्मा, **निवासी–** गणपति धाम, फेस–3, ब्लॉक बी, ग्राम जमालपुर कलां, ज्वालापुर, हरिद्वार, उत्तराखंड–249404।	रू0 28,69,888.00 +ब्याज दि. 22.09.2025 से अनुबंध की दर पर 2% की दर से दंडात्मक ब्याज और खाते में अन्य शुल्क/खर्च दिनांक 22.09.2025 के बाद यदि कोई है)।	बंधक आवासीय सम्पत्ति जो प्लॉट नम्बर 239 और 240 का भाग है, जिसका खसरा नंबर 360, जो गणपति धाम, फेज–3, ब्लॉक बी, ग्राम जमालपुर कलां, परगना ज्वालापुर, जिला हरिद्वार, उत्तराखंड–249404 में स्थित है। **सीमाएँ :– उत्तर–** 22.0 फीट चौड़ी सड़क, **पूर्व–** प्लॉट नंबर 240 का भाग, **पश्चिम–** प्लॉट नंबर 239 का भाग, **दक्षिण–** किसी और की संपत्ति। (कोई ज्ञात